

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 107 OF 2020

Joaquim Reginald Mendes

..... Petitioners

*V e r s u s*

The State of Goa and Ors.

..... Respondents

Mr. S. S. Kantak, Senior Advocate with Mr. Preetam Talaulikar, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. Deep Shirodkar, Additional Government Advocate for the Respondents.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 18<sup>th</sup> August, 2020

P.C.

1. Mr. Kantak, the learned Senior Advocate for the petitioners, states that a list of the details i.e. registration numbers of the trawlers who are allegedly involved in fishing using LED lights and bull trawling, will be furnished to the Director of Fisheries within a week from today. The learned Advocate General states that even a week from the receipt of such a

request, the Director of Fisheries will give the names of the persons who own such trawlers. Mr. Kantak, the learned Senior Advocate for the petitioners, states that thereafter these persons will be impleaded as respondents to this petition.

2. According to us, since the petitioners are alleged with rampant breaches, it is only reasonable to proceed on the basis that the petitioners will be in a position to implead at least some of the alleged trawler owners who are defying them as respondents to this petition. We cannot accept any blanket statement that the petitioners are not aware of such wrong doers and therefore are excused from impleading them as parties to this petition.

3. At the request of Mr. Kantak, the learned Senior Advocate for the petitioner, we grant two weeks time for completion of the aforesaid exercise.

M. S. JAWALKAR

M. S. SONAK, J.

arp/\*